Delay in comments of Ministry on Terrorists Related Legislation of Karnataka

1630. DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for not communicating the Ministry's comments on the proposed legislation by the State Government of Karnataka to curb dangerous terrorists activities etc.; and
- (b) having regard to the sensitive nature of the proposed legislation when will the comments of the Ministry be communicated to all concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Kamataka Vyavasthita Aparadhagalu (Tiddupadi) Niyantrana Vidheyaka, 2009 (i.e. Karnataka Control of Organised Crimes (Amendment) Act, 2009) passed by the State Assembly and reserved by the Hon'ble Governor of Karnataka was received on 25.09.2009 from the State Government of Karnataka for consideration and assent of the Hon'ble President of India under article 200 read with article 254(2) of the Constitution of India. The clauses 2, 3 and 4 of the said Bill are repugnant to the provisions of Code of Criminal Procedure, 1973 and the Unlawful Activities (Prevention) Act (UAPA) Act, 1967 which are Central Legislations. Accordingly, the State Government of Karnataka was requested on 25.01.2010 to withdraw the Bill. But, the State Government informed on 05.08.2011 that the Home Department of the State Government was not in favour of withdrawing the Bill and forwarded the reasons for not withdrawing the Bill.

- (b) The State Legislations are examined from three angles viz.
 - (i) Repugnancy with Central Laws,
 - (ii) Deviation from National or Central Policy, and
 - (iii) Legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence, no time frame can be fixed on this behalf.

Recruitment of more personnel in CISF

- 1631. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government is considering to entrust the many areas of security guarding to Central Industrial Security Force;
 - (b) if so, the details thereof;

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- (c) whether it is also a fact that due to increased deployment of CISF personnel, there has been an urgent need to recruit more personnel for CISF; and
 - (d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) CISF is presently deployed for protection and security of Industrial Undertakings owned by the Central Government and certain other Industrial Undertakings, including the installations/units of Department of Atomic Energy, Department of Space, currency mints, airports, seaports, Delhi Metro etc. and priority industrial sector units in such as power, oil & natural gas, steel, coal, mines, fertilizer etc. The CISF cover has also been provided to the selected Government buildings, historical monuments, memorials etc. and selected private sector units.

Deployment of CISF at any sector/installation/unit depends upon the security scenario and threat assessment of that particular sector/installation/unit.

At present, there is no decision to extend the CISF security cover to new/additional sectors.

(c) and (d) The recruitments in the Forces, including CISF, is a continuous process taking into account the anticipated vacancies due to the superannuation of personnel, voluntary retirements, resignations and any requirement of additional personnel on account of augmentations and inductions. The vacancies at different levels are filled up by recruitments through the Union Public Service Commission (UPSC), Staff Selection Commission (SSC) and CISF as well as by promotion, deputation, Local Departmental Competitive Examination (LDCE) etc. as per the annual plan.

Shortage of manpower and equipments in BSF and CISF

†1632. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that Border Security Force (BSF) and Central Industrial Security Force (CISF) are facing shortage of manpower and state- of-the-art equipments;
 - (b) if so, the details thereof; and
 - (c) the steps being taken by Government to strengthen the BSF and CISF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Government is aware that BSF and CISF have vacancies as per the details given below:

[†] Original notice of the question was received in Hindi.